

FORM A

PUBLIC ANNOUNCEMENT Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ABERDEEN FOODS PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ABERDEEN FOODS PRIVATE LIMITED. (Under CIRP)
2.	Date of incorporation of corporate debtor	17/09/2020
3.	Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 2013 registered with Registrar of Companies, Pune.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110PN2020PTC194144
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No.11, Plot No.285, CTS No.177/2 Tara Bag Co-Op Hsg Society, Koregaon Park, Pune, Maharashtra India 411001.
6.	Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 9th February, 2024(Friday) Order received date : 15th February, 2024 (Thursday).
7.	Estimated date of closure of insolvency resolution process	13th August, 2024 (Tuesday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP Pawan KR Agarwal Registration No.: IBBI/IPA-001/IP-P00414/2017-18/10737
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 42, Gopal Bhawan, 199 Princess Street, S.G. Marg, Marine Lines (East) Mumbai – 400 002 E-mail: arbitratorpr@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 42, Gopal Bhawan, 199 Princess Street, S.G. Marg, Marine Lines (East) Mumbai – 400 002 E-mail: arbitratorpr@gmail.com
11.	Last date for submission of claims	Thursday, 29th February, 2024,
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Not Applicable.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Aberdeen Foods Private Limited.** on **9th February, 2024(Friday).**

Pawan

The creditors of **Aberdeen Foods Private Limited** are hereby called upon to submit their claims with proof on or before **Thursday, 29th February, 2024** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (None at present in Form CA.)

Submission of false or misleading proofs of claim shall attract penalties.

Pawan KR Agarwal

Pawan KR Agarwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00414/2017-18/10737
For Aberdeen Foods Private Limited.



Date: 17.02.2024.
Place: Mumbai.

KERALA WATER AUTHORITY e-Tender Notice
 Tender No: Re-E-Tender No. 289/2023-24/SE/PH/CI/CHN
 Jai Jeevan Mission- WSS to Alkaranada, Mazhavannoor & Kunmathuradu Pts- Construction of 13LL OHSR at Peringole- General Civil Work.
 EMD: Rs. 1,00,000/-
 Tender fee: Rs. 9,750/-
 Last Date for submitting Tender: 24.02.2024 03:00 pm
 Phone: 0484-2360945 Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
 Superintending Engineer PH Circle, Kochi
 KWA-JB-GL-6-2370-2023-24

TATA POWER DELHI DISTRIBUTION LIMITED
 A Tata Power and Delhi Government Joint Venture
 Regd. Office: NDPL House, Hudson Lines, Kingsway Camp, Delhi - 110 009
 Tel: 66112222, Fax: 27468342, Email: TPDDL@tatapower-dtl.com
 CIN No.: U40109DL2001PLC111526 Website: www.tatapower-dtl.com

NOTICE INVITING TENDERS Feb 17, 2024
 TATA Power-DTL invites tenders as per following details:

Tender Enquiry No. / Work Description	Estimated Cost/EMD (Rs.)	Availability of Bid Document	Last Date & Time of Bid Submission/ Date and time of Opening of bids
TPDDL/ENGG/ENQ/200001638/23-24 RC for supply of 9 kV 10 kA Distribution Class Lightning Arrestors	26.73 Lacs/ 66,900	17.02.2024	09.03.2024; 16:00 Hrs/ 09.03.2024; 16:30 Hrs

CORRIGENDUM / TENDER DATE EXTENSION

Tender Enquiry No. / Work Description	Previously Published Date	Revised Due Date & Time of Bid Submission/ Date & time of opening of bids
TPDDL/ENGG/ENQ/200001624/23-24 Supply & Installation of Air Conditioners 1.5 Tr, 5 Star Inverter (SAC & WAC) at TPDDL	23.01.2024	19.02.2024 at 15:00 Hrs/ 19.02.2024 at 17:00 Hrs

Complete tender and corrigendum document is available on our website www.tatapower-dtl.com → Vendor Zone → Tender / Corrigendum Documents
 Contracts - 611-66112222

AMW MOTORS LIMITED (IN LIQUIDATION)
 Liquidator's Address- Contact: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriot, Chakala, Andheri East, Mumbai - 400093
 +91 8693653967; Email: rp.amwmotors@gmail.com

E-AUCTION - SALE OF ASSETS UNDER IBC, 2016
 Date and Time of Auction: 13th March 2024 at 02:00 P.M. to 05:00 P.M. (with unlimited extension of 5 minutes each)

Sale of Assets owned by AMW MOTORS LIMITED (In Liquidation) forming part of Liquidation Estate under section 35(i) of IBC 2016 read with regulation 32 & 33 of IBC (Liquidation Process) Regulations, 2016. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" AND NO RECOURSE BASIS". The Sale will be done by undersigned through e-auction service provider National E-Governance Services Limited via website <https://neci.com.in/auction-notices-under-ibc/>

Sr. No.	Particulars	Reserve Price	EMD	Incremental Bid Amount
Option A - Sale of Corporate Debtor as a Going Concern Date and Time of Auction: 13 th March 2024 at 02:00 P.M. to 03:00 P.M.				
1.	Sale of Corporate Debtor as a whole on a going concern basis including Land and Building, Plant & Machinery located at Bhachau Road, Near Village Karanayate, Btuj Kachchh, Gujarat 370020 & Financial Assets. (Under regulation 32(e) of Liquidation Regulations, 2016)	INR 170.10 Crores	INR 17.01 Crores	INR 1 Crore
Option B - Sale of Assets in a Slump Sale Date and Time of Auction: 13 th March 2024 at 04:00 P.M. to 05:00 P.M.				
Sr. No.	Particulars	Reserve Price	EMD	Incremental Bid Amount
1.	Sale of assets of Corporate Debtor in a Slump sale as per Regulation 32(b) of Liquidation Regulations being Land & Building, Plant & Machinery and Securities and Financial Assets	INR 170.10 Crores	INR 17.01 Crores	INR 1 Crore

Notes to Auction Process:
 1. Bidding in both the options shall be allowed on submission of EMD for each option.
 2. If Highest bidder under Option A offers bid value as mentioned in point above, H1 bidder under Option A shall be declared as the successful bidder and E-auction under Option B shall stand canceled. Else the Highest bidder under Option B shall be declared as the successful bidder.

Last date for inspection: 07th March 2024 (Thursday)
Last date of EMD submission: 11th March 2024 (Monday) up to 5:00 PM
Date and time of E-Auction: 13th March 2024 (Wednesday) at 02:00 P.M. to 05:00 P.M.

Note: The detailed Terms & Conditions, E-Auction Bid Document, Declaration & other details of online auction sale are available on <https://pds.neci.co.in> and website of AMW Motors Limited www.amw-group.in

In case of any clarifications, please contact the undersigned at rp.amwmotors@gmail.com

Date: 17th February 2024
 Place: Mumbai

Avil Meneses
 Liquidator of AMW Motors Limited
 Vide order dated 28 July 2023
 Reg. No. IBBI/PA-01/IP-P00017/2016-17/10041
 Authorization for Assignment valid till 27th November 2024
 Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriot, Chakala, Andheri East, Mumbai - 400093
 Email: rp.amwmotors@gmail.com

SECUREKLOUD TECHNOLOGIES LIMITED
 CIN: L72300TN1993PLC101852
 REGD OFF: NO. 37 & 38, ASV RAMANA TOWERS, 5TH FLOOR, VENKAT NARAYANA ROAD, T. NAGAR, CHENNAI 600 017
 P.H. 044 66028000 | EMAIL: CS@SECUREKLOUD.COM
 WEBSITE: WWW.SECUREKLOUD.COM

NOTICE OF POSTAL BALLOT & E-VOTING

Members of SecureKloud Technologies Limited ("the Company") are hereby informed that, pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), General Circular No. 14/2020 dated April 08, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 39/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020 and General Circular No. 10/2021 dated June 23, 2021, General Circular No. 02/2022 dated May 05, 2022, General Circular No. 11/2022 dated September 29, 2022, General Circular No. dated December 28, 2022 (the "MCA Circulars") and any other applicable laws and regulations, the Company seeks approval of members through postal ballot in respect of the special business as set out in the Notice.

Members are hereby informed that, the Company has sent the postal ballot notice on Friday, February 16, 2024 through electronic mode to the members of the Company whose names appeared on the Register of Members as received from the depositories i.e., CDSL and NSDL as on Friday, February 09, 2024 ("Cut-off Date"). A person who is not a member as on the cut-off date should treat the postal ballot notice for the purpose of information only. Pursuant to the relaxation granted by the Ministry of Corporate Affairs vide circular dated May 05, 2022, the postal ballot notice will be sent only in electronic form.

The Company has engaged the services of CDSL for the purpose of providing remote e-voting facility to all its members. Remote e-voting shall commence from Saturday, February 17, 2024, 9.00 AM (IST) and ends on Monday, March 18, 2024, 5.00 PM (IST). Members holding shares either in dematerialised form or physical form, as on the cut-off date, may cast their votes electronically, on the business set forth in the Notice of Postal Ballot through the electronic voting system of CDSL (remote e-voting).

The Board of Directors have appointed Ms. Nithya Pasupathy (CoP No. 22562) of M/s. SPNP & Associates, Practicing Company Secretaries, as the scrutineer for conducting the Postal Ballot e-voting process in a fair and transparent manner. The Scrutinizer will submit her report to the director as authorised by the Board of Directors, after completion of scrutiny of e-voting but not later than two working days from the conclusion of the postal ballot process. The result of the postal ballot along with the Scrutinizer's Report will be declared on or before Wednesday, March 20, 2024, at any time before 5.00 PM (IST). The same shall be communicated to the stock exchanges where the shares of the company are listed and will also be posted on the website of the Company.

The detailed procedure for remote e-voting is given in the Postal Ballot Notice. The Postal Ballot Notice can be downloaded from the website of the Company www.securekcloud.com and on CDSL website (www.evotingindia.com). Further, the Notice will also be posted on the stock exchange's website.

In case of any queries or grievances relating to e-voting procedure, shareholders may contact Mr. Rakesh Dalvi, Sr. Manager (CDSL), A - Wing, 25th Floor, Marathon Futorex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400 013 or send an email to helpdesk.evoting@cdslindia.com or call 1800225533.

For SecureKloud Technologies Limited
 By the order of the Board
Roshini Selvakumar
 Company Secretary

Place: Chennai
 Date: February 16, 2024

PSPCL Punjab State Power Corporation Limited
 (Regd. Office PSEB Head Office, The Mall Patiala-147001)
 Corporate Identification Number (CIN): U40109PB2010SGC033813
 Website: www.pspcl.in (Contact no. 96461-20640)

Tender Enquiry no.1628/AHP/O&M/PC-2517 Date:16.02.2024
 Chief Engineer / O&M (P&P Cell-1), GHTP, Lehra Mohabbat, invites E-tender for the Procurement of M.S. ERW Pipes, Quantity as per NIT.
 For detailed NIT & tender Specification please refer to <https://eproc.punjab.gov.in> from 16-02-2024 from 17:00 hrs. onwards.
 Note:- Corrigendum and addendum, if any will be published online at <https://eproc.punjab.gov.in>
 78155/12/2726/2023/32589 GHTP 13/24

FORM A PUBLIC ANNOUNCEMENT
 Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ABERDEEN FOODS PRIVATE LIMITED.

S. No.	RELEVANT PARTICULARS
1.	Name of corporate debtor: ABERDEEN FOODS PRIVATE LIMITED. (Under CIRP)
2.	Date of incorporation of corporate debtor: 17/09/2020
3.	Authority under which corporate debtor is incorporated/registered: Company Incorporated under the Companies Act, 2013 registered with Registrar of Companies, Pune.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U74110PN2020PTC194144
5.	Address of the registered office and principal office (if any) of corporate debtor: Office No.11, Plot No.285, CTS No.177/2 Tara Bag Co-Op Hag Society, Koregaon Park, Pune, Maharashtra India 411001.
6.	Insolvency commencement date in respect of corporate debtor: The Hon'ble NCLT Mumbai Bench Pronounced the Order on 9th February, 2024 (Friday) Order received date: 15th February, 2024 (Thursday).
7.	Estimated date of closure of insolvency resolution process: 13th August, 2024 (Tuesday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional: IP Pawan KR Agarwal Registration No. IBBI/PA-00/MP-P004/14/2017-18/10737
9.	Address and e-mail of the interim resolution professional, as registered with the Board: Address: 42, Gopal Bhawan, 199 Princess Street, S.G. Marg, Marine Lines (East) Mumbai - 400 002 E-mail: arbitratorpr@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional: Address: 42, Gopal Bhawan, 199 Princess Street, S.G. Marg, Marine Lines (East) Mumbai - 400 002 E-mail: arbitratorpr@gmail.com
11.	Last date for submission of claims: Thursday, 29th February, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: None at present
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): None at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://bbi.gov.in/en/home/downloads Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Aberdeen Foods Private Limited, on 9th February, 2024 (Friday). The creditors of Aberdeen Foods Private Limited are hereby called upon to submit their claims with proof on or before Thursday, 29th February, 2024 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (None at present in Form CA).

Submission of false or misleading proofs of claim shall attract penalties.

Pawan KR Agarwal
 Interim Resolution Professional
 IBBI/PA-00/MP-P004/14/2017-18/10737
 For Aberdeen Foods Private Limited.

Date: 17.02.2024.
 Place: Mumbai.

NACL Industries Limited
 CIN: L24219TG1986PLC616607
 Registered Office: Plot No. 12-A, "C" Block, Lakshmi Towers, No.8-2-248/1/778, Nagarjuna Hills, Panjagutta, Hyderabad-500082, Telangana State, India
 Phone: 040-24405100, e-mail: investors@nacid.com; Website: www.nacid.com

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given to the Members of M/s. NACL Industries Limited ("the Company"), pursuant to the provisions of Section 108, Section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (the "Rules"), including any statutory amendment(s), modification(s), variation(s) or re-enactment(s) thereto, for the time being in force and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings / conducting the process of postal ballot through remote e-voting vide General Circular Nos. 14/2020 dated April 08, 2020; 17/2020 dated April 13, 2020; 22/2020 dated June 15, 2020; 33/2020 dated September 28, 2020; 39/2020 dated December 31, 2020; 10/2021 dated June 23, 2021; 20/2021 dated December 08, 2021; 3/2022 dated May 5, 2022; 11/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023, including any other circular issued in this regard ("relevant Circulars"), the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and any other applicable laws and regulations, if any, that the Resolution as set out in this Notice is proposed for consideration by the Members of the Company for passing by means of Postal Ballot by voting through electronic means only ("remote e-voting").

In terms of the MCA and SEBI Circulars, the Notice has been sent through electronic mode only to the Members of the Company whose email addresses are registered with the Depository Participant(s)/Company/Registrar and Share Transfer Agent ("RTA") i.e., XL Softech Systems Limited. The electronic dispatch of the Notice has been completed on February 16, 2024.

The Notice inter-alia indicating the process and manner of remote e-voting is also available on the Company's website www.nacid.com, on the website of Stock Exchanges i.e., BSE Limited www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com and on the website of CDSL at <https://www.evotingindia.com>. Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, Regulation 44 of the SEBI Listing Regulations and SS-2 issued by the ICSI, the Company has engaged the services of Central Depository Services (India) Limited (CDSL) for providing remote e-voting facility to its members to enable its Members to cast their vote by electronic means in respect of the business proposed to be transacted.

The details pursuant to the Act read with the Rules, SS-2 and MCA Circulars are as under:

- Members holding shares either in physical form or in dematerialized form, as on Friday, February 09, 2024 ("the Cut-off Date") only shall be eligible to exercise their right to vote by remote e-voting. A person who is not a Member as on the Cut-off Date should read the Notice for information purposes only.
- Manner of registering/updating email addresses:
 - For Physical shareholders - Please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to CompanyRTA@nacid.com.
 - For Demat shareholders - Please update your email id & mobile no. with your respective Depository Participant (DP).
- In terms of SEBI circular dated December 09, 2020 on "E-voting facility provided by Listed Companies", individual shareholders holding securities in demat mode are allowed to vote through their demat account maintained with Depositories and Depository Participants. Shareholders are required to update their mobile number and email ID correctly in their demat account in order to access e-voting facility.
- Manner of casting vote through e-voting: Members will have an opportunity to cast their votes remotely on the business as set forth in the Notice through e-voting system. The login credentials for casting the votes through e-voting shall be available to the Members through email after successfully registering their email addresses in the manner provided above. The detailed procedure for casting the votes through e-voting is provided in the Notice. The details are also made available on the website of the Company.
- The remote e-voting period will commence on Tuesday, February 20, 2024, 09:00 a.m. (IST) and end on Wednesday, March 20, 2024, 5:00 p.m. (IST). The remote e-voting module shall be disabled for voting thereafter by CDSL and voting shall not be allowed.
- Once the vote on a resolution is cast, the Member shall not be allowed to change it subsequently.
- All the Members of the Company as on the Cut-Off Date (including those Members who may not have received the Notice due to non-registration of their e-mail addresses with the Company/RTA/Depositories) shall be entitled to vote in relation to the proposed business in accordance with the process specified in the Notice.
- Mr. S. Srikanth, Partner (M.No. A22119), representing M/s. B S S & Associates, Company Secretaries, has been appointed as the Scrutinizer for conducting the Postal Ballot through remote e-voting process, in a fair and transparent manner.
- The Scrutinizer, after scrutinizing the votes cast through remote e-voting, will prepare a report in accordance with the applicable laws and shall submit the same to the Chairperson of the Company or any other person authorized by her. The results of the remote e-voting along with the scrutineer's report shall be declared and announced on or before Friday, March 22, 2024, at the registered office of the Company and the same shall be communicated to the stock exchanges where the shares of the Company are listed viz. BSE Limited and National Stock Exchange of India Limited.
- Members may refer to the Notice for detailed instructions on remote e-voting for the Special Business being transacted through Postal Ballot by way of remote e-voting.

If you have any queries or issues regarding e-Voting from the CDSL e-Voting System, you can write an email to helpdesk.evoting@cdslindia.com or contact at toll free no. 1800 22 55 33.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futorex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 22 55 33.

for NACL Industries Limited
 Sd/-
Satish Kumar Subudhi
 Vice President - Legal & Company Secretary
 FCS 9085

Place : Hyderabad
 Date : February 16, 2024

HIGH ENERGY BATTERIES (INDIA) LIMITED
 CIN: L36999TN1961PLC004606
 Regd. Office: "ESVIN House", 13 Old Mahabaiapuram Road, Perungudi, Chennai 600096
 Phone: 044-24960335/43063545, Email: hsbc@highenergy.co.in
 Investor Grievance ID: investor@highenergy.co.in, Website: www.highenergy.co.in

POSTAL BALLOT NOTICE

Notice is hereby given pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013, read with the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India and pursuant to MCA Circulars and other applicable laws and regulations, the Company is seeking approval from the members by way of postal ballot through remote e-voting in respect of the Special Resolutions for the Re-appointment / Appointment of Independent Directors of the Company as contained in the Postal Ballot Notice of the Company e-mailed to the members.

The Notice of the postal ballot has been e-mailed to the registered mail ID of the members and the same is also available on the website of the company (www.highenergy.co.in), Stock Exchange i.e. BSE (www.bseindia.com) and CDSL (www.evotingindia.com). Members may take note of following:

- The business as set out in the Notice is to be transacted by voting by electronic means.
- Date of completion of dispatch of notice: 16.02.2024
- Date of Commencement of e-voting: 19.02.2024 (09:00 A.M.)
- Date of end of e-voting: 19.03.2024 (05:00 P.M.)
- E-voting shall not be allowed beyond the said date and time as the portal will be disabled for voting thereafter.
- A person whose name appears in the register of members / beneficial owners as on the cut-off-date, i.e. 09.02.2024 shall only be entitled to vote. A person who is not a Member as on the cut-off date should treat the Postal Ballot Notice for information purposes only.
- The result of the Postal ballot will be announced on 20.03.2024 (Wednesday) at or before 05:00 P.M. at the registered office of the company and will be displayed on the website of the Company, Stock Exchange and CDSL.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited (CDSL), A Wing, 25th Floor, Marathon Futorex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at phone no. 022-23058542/8543, 1800 22 55 33.

In case of further queries, please contact our Registrar and Share Transfer Agent M/s. Cameo Corporate Services Limited at their e-mail id: investor@cameoindia.com.

Place: Chennai
 Date: 16.02.2024

For High Energy Batteries (India) Limited
 V. Anantha Subramanian
 Company Secretary

FRESHROP FRUITS LIMITED
 CIN: L15400GJ1992PLC018365
 Reg. Office: A 603, Shapath IV, S. G. Road, Ahmedabad - 380015
 Tel: 079 40307050-59, Website: www.freshrop.com

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

Dear Member(s),

Notice is hereby given that pursuant to Sections 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act") read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules") and further read with General Circular Nos. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 08, 2021, 3/2022 dated May 05, 2022, 11/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs, Government of India ("MCA Circulars"), the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standards on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules, regulations, guidelines, notifications, circulars and clarifications issued by the Ministry of Corporate Affairs ("MCA") or any other regulatory authorities, from time to time, the Company has sent the Notice of Postal Ballot ("Notice") by email on Friday, February 16, 2024 to all the Members of the Company whose names appear on the Register of Members / list of Beneficial Owners as on cut-off date i.e., Friday, February 9, 2024 ("Cut-off date"), received from National Securities Depository Limited ("NSDL") / Central Depository Services (India) Limited ("CDSL") (whose email addresses are registered with the Company's Registrar and Share Transfer Agent viz., Bigshare Services Private Limited ("RTA") / Depository Participant) and the same has been uploaded on the website of the Company i.e. www.freshrop.com, on the website of Stock Exchange i.e. BSE Limited: www.bseindia.com, and on the website of National Securities Depository Limited (NSDL): <https://www.evoting.nsdl.com>.

Approval of the Members of the Company by Postal Ballot through electronic means by way of Special Resolutions, as approved by the Board of Directors of the Company at its meeting held on February 12, 2024, for the following matter:

Sr. No.	Description of Resolution
1	Special Resolution: Buyback of up to 19,25,000/- (Nineteen Lakhs Twenty Five Thousand) fully paid-up Equity Shares of face value of Rs. 10/- each, representing 19.25% of the total issued and paid-up equity share capital, at a price of Rs. 175/- (Rupees One Hundred Seventy Five Only) per Equity Share, subject to any increase to the Buyback Offer Price as may be approved by the Board/Buyback Committee, payable in cash for an aggregate consideration not exceeding Rs. 33,68,75,000/- (Rupees Thirty Three Crore Sixty Eight Lakhs Seventy Five Thousand Only), excluding transaction costs, applicable taxes and other incidental and related expenses, on proportionate basis, through Tender Offer route through Stock Exchange mechanism.

The aforesaid buyback is in accordance with the provisions of the Companies Act, 2013, and rules framed thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Securities and Exchange Board of India (Buy Back of Securities) Regulations, 2018, as amended from time to time, and the Securities and Exchange Board of India Circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with Circulars CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023.

In terms of the Act, Regulation 44 of the SEBI Listing Regulations and in compliance with the MCA Circulars, the Company is providing remote e-voting facility to the eligible Members who holds shares as on Cut-off date, for seeking their approval on the resolutions as specified in the Notice and physical copies of the Notice, ballot form and pre-paid business envelopes are not being sent to the Members and the Members are required to communicate their assent or dissent through the electronic voting system ("remote e-voting/e-voting") only.

The Company has engaged the services of NSDL for remote e-voting. The remote e-voting commences at 9.00 a.m. on Saturday, February 17, 2024, and ends at 5:00 p.m. on Sunday, March 17, 2024. The Cut-off date for the purpose of eligibility to vote is Friday, February 9, 2024. During this period, Members of the Company holding shares as on the Cut-off date, may cast their votes electronically. The remote e-voting shall be blocked and not be allowed after 5:00 p.m. on Sunday, March 17, 2024.

The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on Cut-off Date. A person who is not a member as on the Cut-Off Date should treat the Notice for information purposes only. Once the vote on the resolution is cast by the Member, he/she shall not be allowed to change it subsequently.

During the e-voting period, all documents referred to in this Notice and other relevant documents would be available for inspection by the Members at the Registered Office of the Company on all working days except Saturdays, Sundays and National Holidays between 10:00 a.m. (IST) and 5:00 p.m. (IST). The documents will also be available for inspection through electronic mode, based on the requests sent by the members along with their DP/ Client ID or Folio No. to info@freshrop.com.

Members holding shares in dematerialized mode are requested to register / update their KYC details including email address with the relevant Depository Participants. Members holding shares in physical form are requested to register / updated their KYC details including email address by submitting duly filled and signed form ISR-1 to Company's RTA at M/s. Bigshares Services Private Limited at Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai - 400093 Phone: 022-62638200, e-mail id: investor@bigshareonline.com / shwetata@bigshareonline.com along with the required documents. Members are requested to quote their DP ID & Client ID in case of shares are held in dematerialized mode and Folio No. in case shares are held in physical mode, in all correspondences with the RTA or the Company.

The Board of directors have appointed Mr. Manoj Hurkat, Practicing Company Secretary, Ahmedabad of M/s Manoj Hurkat & Associates (Membership No. 4287 & CP No. 2574), as the Scrutinizer to conduct the Postal Ballot / e-voting process in a fair and transparent manner.

The Scrutinizer will submit his report to the Chairperson of the Company or in Chairperson's absence to any of the Directors duly authorized by the Company or in their absence to the Company Secretary of the Company who shall declare the results of Postal Ballot. The results of the Postal Ballot will be announced at the registered office of the Company on or before Tuesday, March 19, 2024. The results along with the Scrutinizer's report will also be posted on website of the Company at www.freshrop.com; and at NSDL's website at www.evoting.nsdl.com and will also be available on the website of BSE at www.bseindia.com. The Company will also display the results at its registered office. The resolution, if passed by the requisite majority, shall be deemed to have been passed on the last date specified for remote e-voting i.e., Sunday, March 17, 2024.

The instructions for remote e-voting, provided in the Notice. If you have any queries, you may refer the Frequently Asked Questions for Shareholders and e-voting manual for Shareholders available at the download section of www.evoting.nsdl.com. For any grievances connected with the facility for voting by electronic means may be addressed to Mrs. Pallavi Mhatre, NSDL [Trade Window, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013], on 022-488670001, 022-24957000 or send a request at evoting@nsdl.co.in.

Any query in relation to the resolution proposed to be passed by postal ballot may be addressed to the Company Secretary of the Company at info@freshrop.com.

By order of the Board
FOR FRESHROP FRUITS LIMITED
 Sd/-
ASHOK MOTIANI
 CHAIRMAN & MANAGING DIRECTOR
 (DIN: 00124470)

Date: 16.02.2024
 Place: Ahmedabad

